Central Administrative Tribunal Principal Bench

OA No.1758/2014 RA No.127/2014

New Delhi, this the 10th day of December, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

S.K. Srivastava, IRS, Commissioner of Income Tax, Aged about 50 years, S/o Late B.S. Bhaskar, CRD C-II/9, Pandara Park, New Delhi-110003.

...Applicant

(In person)

Versus

- 1. Union of India, Through Secretary, Deptt. of Revenue, North Block, New Delhi-110001.
- 2. The Central Board of Direct Taxes, North Block, New Delhi-110001.
- 3. The CCIT (CCA), Delhi, C.R. Building, I.P. Estate, New Delhi-110002.
- 4. Ms. Ashima Neb (IRS 99010), C/o Ms. Sangitha Singh, IFS, Foreign Secretary, MEA, South Block, New Delhi-110004.
- 5. Ms. Sumana Sen (IRS 99005), C/o Ms. Neena Nigam, IRS, CIT, Delhi VI, C.R. Building, I.P. Estate, New Delhi-110002.

- 6. Ms. Deepa Krishan, IRS, Now working as Member (P), CBDT, C/o US, Ad-I, Deptt. of Revenue, North Block, New Delhi-110001.
- 7. Sri B.K. Jha, IRS,
 Now working as CIT, Delhi-III,
 C/o US, Ad VI, Deptt. of Revenue,
 North Block, New Delhi-110001.
- 8. Sri C.P. Singh, IRS, C/o US, Ad VI, Deptt. of Revenue, North Block, New Delhi-110001.
- 9. Sri S.N. Kaul, IRS, C/o US, Ad VI, Deptt. of Revenue, North Block, New Delhi-110001.
- Sri M.K. Mirani,
 C/o Chairman, ITSC,
 Lok Nayak Bhawan,
 New Delhi-110003.
- Ms. Archana Ranjan, IRS,
 C/o US, Ad VI, Deptt. of Revenue,
 North Block, New Delhi-110001.
- Sri T.Jena IRS,
 C/o US, Ad VI, Deptt. of Revenue,
 North Block, New Delhi-110001.
- 13. Sri S.S. Rana,(being pensioner of the Govt.),C/o US, Ad-I, Deptt. of Revenue,North Block, New Delhi-110001.
- 14. Ms. Poonam Kishore Saxena, (being the Pensioner of the Govt.), C/o US, Ad-I, Deptt. of Revenue, North Block, New Delhi-110001.

..Respondents

(By Advocate : Shri S.K. Tripathi for Shri Gyanendra Singh)

ORDER (ORAL)

Justice L. Narasimha, Reddy, Chairman:

The applicant seeks permission of the Tribunal to withdraw the OA with liberty to pursue the matter, in accordance with law. Permission accorded. The OA is dismissed as withdrawn, leaving it open to the applicant to pursue remedy, if any, in accordance with law.

In view of the above order passed in OA, the RA No.127/2014 is also dismissed.

There shall no order as to costs.

(Aradhana Johri) Member (A) (L. Narasimha Reddy) Chairman

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